

ITEM NO.4

COURT NO.2

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL)..... Diary No(s). 37113/2025

[Arising out of impugned final judgment and order dated 19-01-2015
in WPC No.8392/2014 passed by the High Court of Delhi at New Delhi]

GOVT. OF NCT OF DELHI & ANR.

Petitioner(s)

VERSUS

SUDERSHAN SONI & ORS.

Respondent(s)

IA No. 168025/2025 - CONDONATION OF DELAY IN FILING

Date : 31-07-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Ms. Astha Tyagi, AOR
Ms. Karishma Sharma, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice on the application seeking condonation of delay as well as on the special leave petition, returnable on 29.10.2025.
2. Tag with Diary No.45446/2023.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR